would amount to Rs. 399.94 crore as per schemes/projects to be implemented in different infrastructure sectors

Misutilisation of Central Funds

1796. SHRI GOVINDRAO ADIK: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of massive misutilisation/diversion of funds released to State Governments in particular during recent years;

(b) if so, the details of reported financial irregularities that have come to the notice of the Central Authorities and the complexities and gravity of the irregularities committed for the last five years;

(c) the details of action proposed to be taken against the State Governments in this regard;

(d) the status of similar irregularities committed by the State Governments in diversions of Central funds during Eighth Five Year Plan period; and

(e) the fresh initiatives/guidelines formulated in the matter to enforce financial discipline among the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, PAR-LIAMENTARY AFFAIRS AND PLAN-NING AND PROGRAMME IM-PLEMENTATION (SHRI RAM NAIK): (a) to (e) The Central Government is not aware of any misutilisation/diversion of Central support consisting of normal Central Assistance, Special Central Assistance for Externally Aided Projects, area programmes etc. given to the States for the State Plans during the recent years except that the Special Category States have been allowed to utilise upto 20% of the net normal central assistance for meeting their non-plan gap. Further, Assam and Jammu & Kashmir States were allowed to utilise upto 30% of the net normal central assistance for non-Plan gap during 1992-93. Under the existing guidelines, if the total Plan expenditure

of a State in a particular year falls short of the approved outlay/revised approved outlay or the expenditure for earmarked sector/schemes falls short of approved outlay for them, a proportionate cut in the normal central assistance is to be applied by the Ministry of Finance. However, in case of Special category States the cut is to be applied after allowing for use of permissible level of normal central assistance for non-plan gap. Moreover the States have been advised from time to time, to contain the non-Plan revenue expenditrue.

Besides, the Central support towards State Plans, Central assistance is also provided to the States for various Centrally Sponsored Schemes (CSS). These are administered and monitored by the concerned administrative Ministries.

Investments in Five Year Plans

1797. SHRI E. BALANANDAN: Will the PRIME MINISTER be pleased to state:

(a) what are Governments total investments in various States from First Five Year Plan to Ninth Five Year Plan, State-wise; and

(b) contribution of each State to the Centre's coffer from first Plan to Eighth Plan Period, Plan-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, PAR-LIAMENTARY AFFAIRS AND PLAN-NING AND PROGRAMME IM-PLEMENTATION (SHRI RAM NAIK): (a) The Central investment is made for the country as a whole keeping the national priorities in view. It is neither planned nor accounted State-wise.

(b) There is no net resource transfer from the States to the Centre.